

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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O.A./TA/ NO 103/08 2009-2008  
R.A./CP/NO..... 2015  
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SECTION OFFICER (JUDL.)

10/8/15  
ob 8.2015

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

1. Original Application No. 103 /2008

2. Mise Petition No. /

3. Contempt Petition No. /

4. Review Application No. /

Applicant(s) D.K. Haloi.....vs Union Of India & Ors

Advocate for the Applicant(s): Mr. S. Sarma, B. Devi,  
Mr. H.K. Das

Advocate for the Respondent(s): Addl. C. C. S. C. Mrs. M. Das

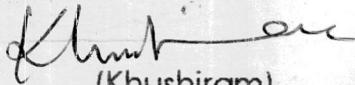
Notes of the Registry	Date	Order of the Tribunal
2008/C.F. 82/Regd. No. 3202041005	02.06.2008	Heard Mr.H.K.Das, learned counsel for the Respondents and learned counsel appearing for the Applicant.
This application is an Informal application filed by the Applicant challenging promotion of Respondent No.5 to the post of Inspector of Post Offices on ad hoc basis. A copy of the application has already been served upon Mrs.M.Das, learned Addl. Standing counsel for the Central Govt., who is present on behalf of official Respondents.	21/6/08	This application has been moved by the Applicant challenging promotion of Respondent No.5 to the post of Inspector of Post Offices on ad hoc basis. A copy of the application has already been served upon Mrs.M.Das, learned Addl. Standing counsel for the Central Govt., who is present on behalf of official Respondents.
On this matter the Applicant has submitted representation before the Respondent No.3 on 19.05.2008 which is still pending. Learned counsel for the Applicant insisted that the impugned order dated 15.05.2008 may be stayed. However, learned counsel for the Respondents prayed that such a stay order may not be passed unless the Respondents are heard. She prays for time for getting instruction in the matter.		

contd--

Contd.  
02.06.2008

However, since the representation preferred by the Applicant is already pending, the Respondents are directed not to give effect to the Annexure-6 impugned order dated 15.05.2008 (if not already implemented) till the representation of the Applicant is disposed of.

Call this matter on 23.07.2008.

  
(Khushiram)  
Member (A)

/bb/

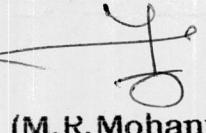
23.07.2008      None appears for the Applicant. Mrs. M. Das, learned Addl. Standing Counsel appearing for the Respondents seeks more time to file written statement.

Issue notice to the Respondents calling upon them to file reply by 29<sup>th</sup> August, 2008. Pendency of this case shall not stand on the way of the Respondents to consider the grievances of the Applicant as raised in his representation stated to be pending with them.

Copy of the order dated 02.06.2008 be sent to the Respondents along with the notices.

Copy of this order be also sent to all the Respondents along with the notices.

  
(Khushiram)  
Member (A)

  
(M.R. Mohanty)  
Vice-Chairman

lm

Send to D/Section  
for issuing to respondents  
Nos- 1, 3, 4, 5 by regd.  
A/D post another R-2  
Send to received by  
hand.

Clear 28/7/08 D/No-3318 to  
3322  
Dt- 30/7/08

W/S not billel.

28/7/08

O.A. 103 of 08

29.08.2008      Despite notice no written statement has yet been filed by the Respondents in this case. Mr. M.U.Ahmed, learned Addl. Standing counsel appearing for the Respondents seeks more time to file written statement.

W/S not filed.

29.9.08

lm

  
(Khushiram)  
Member(A)

  
(M.R. Mohanty)  
Vice-Chairman

30.09.2008      Mr. H. K. Das, learned counsel appearing for the Applicant is present. Mrs. M. Das, learned Standing Counsel for the Union of India files a written statement in Court; after serving a copy thereof on Mr.H.K.Das, learned counsel appearing for the Applicant.

Mr.H.K.Das, learned counsel appearing for the Applicant seeks three weeks time to file rejoinder. He also prays that the Respondents should produce the records/departmental files connected with this case. Mrs. M. Das, learned Addl. Standing Counsel appearing for the Union of India makes a statement that, during pendency of this case, this matter has become in fructuous and no records are necessary. Without prejudice to the rival claims of the parties, the Respondents should keep the departmental records ready with Mrs. M. Das, learned Standing Counsel for the Union of India to be produced at the hearing.

Call this matter on 31<sup>st</sup> October 2008.

30.09.2008

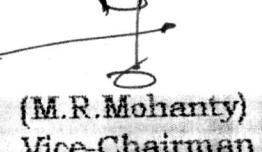
Mr. H. K. Das, learned counsel appearing for the Applicant, is present. Mrs. M. Das, learned Standing Counsel for the Union of India files a written statement in Court; after serving a copy thereof on Mr. H. K. Das, learned counsel appearing for the Applicant.

Mr. H. K. Das, learned counsel appearing for the Applicant seeks three weeks time to file rejoinder. He also prays that the Respondents should produce the records/departmental files connected with this case. Mrs. M. Das, learned Addl. Standing Counsel appearing for the Union of India makes a statement that, during pendency of this case, this matter has become in-fructuous and no records are necessary. Without prejudice to the rival claims of the parties, the Respondents should keep the departmental records ready with Mrs. M. Das, learned Standing Counsel for the Union of India, to be produced at the hearing.

Call this matter on 31<sup>st</sup> October 2008, awaiting rejoinder from the Applicant.

  
(S.N. Shukla)

lm

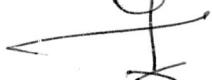
  
(M.R. Mohanty)  
Vice-Chairman

31.10.2008

No rejoinder has yet been filed.

Call this matter on 27.11.2008  
awaiting rejoinder from the Applicant.

  
(S.N. Shukla)  
Member(A)

  
(M.R. Mohanty)  
Vice-Chairman

O.A. 103 of 08

27.11.2008 Written statement filed by the Respondents, has not been placed on record of this case. Registry to verify the matter and do the needful, without wastage of time. Mr. H. K. Das, learned counsel appearing for the Applicant prays for time to file rejoinder.

Call this matter on 28.11.2008.



(M.R. Mohanty)  
Vice-Chairman

lm

28.11.2008 Heard Mr H.K. Das, learned Counsel appearing for the Applicant, and Mrs M. Das, learned Standing Counsel for the Union of India.

Challenging the ad hoc arrangement made in favour of a rank junior to the Applicant, the Applicant filed the present O.A. under Section 19 of the Administrative Tribunals Act, 1985. During pendency of this case, the Department/Respondents have withdrawn the said temporary arrangement (which was said to be prejudicial to the interest of the Applicant) and have given a regular posting against the post, which was intended to be manned by a temporary arrangement.

In the above view of the matter, the present O.A. has become infructuous and accordingly is hereby disposed of.

Send copies of this order to the Applicant and to the Respondents in the addresses given in the O.A. and free copies of this order be supplied to the learned Counsel for the parties.

  
(M.R. Mohanty)  
Vice-Chairman

Received :  
On behalf of  
Mrs. Maymuli Das  
Lahmide K. Ranu  
10/12/08

10/12/08  
Copy of the order  
Send to the office  
for issue the same  
to the parties along  
with copy to the L/H  
for both sides

Re.  
order of judgement  
for SPS/oval avi  
Date 10/12/08  
e. 1/10/08/08

File in Court on 29.11.08  
Court Office.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH.

O. A. No. 103/08

In the matter of:-

O.A no.103/08

Sri Dilip Kr. Haloi

...Applicant

-Vs-

Union of India and ors.

## ...Respondents

-AND-

In the matter of:

Written statement on behalf of  
Respondent nos. 2 to 4

(WRITTEN STATEMENT ON BEHALF OF RESPONDENT NOS. 2 to 4)

I, Sri D.Dihingia, S/o Late Dimbeswar Dihingia presently working as Superintendent of Post Offices, Nalbari Barpeta Division, Nalbari - 781335, do hereby solemnly affirm and state as follows:-

1. That I am the Superintendent of Post Offices, Nalbari-Barpeta Division, Nalbari-781335. I have been impleaded as party respondent no.3 in the above application. Accordingly a copy of the same has been served upon me. I have gone through the same and have understood the contents thereof. I am acquainted with the facts and circumstances of the case thereof. I have been authorized to file this written statement on behalf of respondent nos.2 and 4.
2. That, I do not admit any of the statements save and except which are specifically admitted hereinafter and the same are deemed as denied.

3. That before traversing various paragraphs of the present original application, the answering respondent would like to place the brief facts of the case.

**Brief Facts:**

(A) That, a post of Inspector of Post Offices, Nalbari Barpeta Division was fallen vacant on 14-02-08 due to the promotion of Sri R. K. Farid, Sub-Divisional Inspector (Posts), Nalbari (West) Sub-Division. To fill up the said post the answering respondent invited applications from eligible Postal Assistant vide its office letter dated 26-02-08. The Cut-off date for submitting the applications was on 15-03-08. In pursuance of the said letter, four candidates including the applicant submitted their applications for the said vacant post. Sri Malin Ch. Nath, one of the candidates, was selected for the said post and was consequently promoted to the post of Inspector of Post Offices, Nalbari (West) Sub-Division.

(B) That, Mr. Abdul Khaleque Ahmed, Sub-Post Master, Mayanbari Sub-Office (Respondent no. 5) submitted an application seeking any officiating post in Inspector Post Offices cadre. Further he also appeared in the examination for the post of Inspector of Post Offices conducted by the Department. Subsequently there is an order issued by the Joint Commissioner (P & V), Central Excise, Shillong vide letter No. 11(32) 2/ET.11/2081/4160-64 dated 05-03-08 whereby Sri Bipin Ch. Talukdar, a Non-Delivery Sub-Office surplus staff redeployed as Inspector Post Offices, Pathshala has been appointed and posted as Inspector of Central excise, Shillong and was directed vide CO's letter no. Staff/1-283/06/5508 to relieve Sri Bipin Ch. Talukdar, Inspector of Post Offices, Pathshala to take up his new assignment. For immediate relieve of Sri Bipin Ch. Talukdar an arrangement was made whereby Sri Abdul Khaleque Ahmed, Sub-Post Master, Mayanbari Sub-Office, (Respondent no. 5) was promoted on adhoc and temporary basis to the post of Sub-Divisional Inspector (Post), Pathshala sub-division vide its order dated 15-02-08.

In the said order it was specifically mentioned that the arrangement so made to the post of Inspector of Post Offices, Pathshala may be terminated at any time.

*Dhansheri Jihing*

(C) That, the Respondent no. 5, Sri Abdul Khaleque Ahmed could not join in time and considering immediate relieve of Sri Bipin Ch. Talukdar the earlier order dated 15-05-08 challenged by the present applicant was modified vide order dated 23-05-08 under no. B/A-23/Ch-II issued by the answering respondent and Sri Kumar Ranjan Roy, IPO, Barpeta was ordered to take over the charge of Pathshala sub-division from Sri Bipin Ch. Talukdar.

(D) That, the impugned order dated 15-05-08 has since been modified vide order dated 23-05-08, the question of any grievance of the applicant against the Respondent no. 5 does not arise as the earlier order dated 15-05-08 was not materialized.

**4. Reply to the facts of the case:-**

4.1. That, with regard to the statements made in paragraphs 4.1 and 4.2 of the Original Application, the humble answering respondent has nothing to make comment on it. However, he does not admit any statements which are contrary to records.

4.2. That, with regard to the statements made in paragraph 4.3 of the Original Application, the humble answering respondent begs to state that the applicant entered in the cadre of Postal Assistant in the Department on 03-01-94 whereas the Respondent no. 5 entered in his service as Postal Assistant on 22-12-92. However, due to the transfer of the Respondent no. 5 from other division his position in the Gradation list is appeared against Sl. No. 122.

4.3. That, with regard to the statements made in paragraph 4.4 of the Original Application, the humble answering respondent begs to state that the order dated 21-01-08 issued by the humble answering respondent is a transfer order of 20 numbers of officials whereby they were transferred in the interest of public service. It is not understood as to why and in what circumstances the applicant is affected by virtue of the said transfer order which infact does not affect any interest of the applicant. Transfer is an incident of service and it is the authority to decide who and where the official will be transferred. The applicant has no occasion to narrate about the said transfer order where he was not infringed.

*Shameem Khan*

4.4 That, with regard to the statements made in paragraphs 4.5, 4.6 and 4.7 of the Original Application, the humble answering respondent begs to state that the post of Inspector of Post Offices, Nalbari (West) Sub-Division

was fallen vacant on 14-02-08 and due to the promotion of Sri R. K. Farid. Thereafter for smooth functioning of the sub-division the authority decided to fill up the vacant post on officiating arrangement and accordingly invited applications from willing officials of Postal Assistant cadre vide letter dated 26-02-08. The Cut-off date for submitting the application was on 15-03-08. In pursuance of the said letter, four candidates including the applicant submitted their applications for the said vacant post. Sri Malin Ch. Nath, one of the candidates, was selected for the said post and was accordingly promoted to the post of Inspector of Post Offices, Nalbari (West) Sub-Division. Mr. Abdul Khaleque Ahmed (Respondent no. 5) Sub-Post Master, Mayanbari Sub-Office, submitted one application seeking any officiating post in Inspector Post Offices cadre. Further he also appeared in the examination for the post of Inspector of Post Offices conducted by the Department. Subsequently there is an order issued by the Joint Commissioner (P & V), Central Excise, Shillong vide letter No. 11(32) 2/ET.11/2081/4160-64 dated 05-03-08 whereby Sri Bipin Ch. Talukdar, a Non-Delivery Sub-Office surplus staff redeployed as Inspector Post Offices, Pathshala has been appointed and posted as Inspector of Central excise, Shillong and was directed vide CO's letter no. Staff/1-283/06/5508 to relieve Sri Bipin Ch. Talukdar, Inspector of Post Offices, Pathshala to take up his new assignment. For immediate relieve of Sri Bipin Ch. Talukdar an arrangement was made whereby Sri Abdul Khaleque Ahmed, Sub-Post Master, Mayanbari Sub-Office, (Respondent no. 5) was promoted on adhoc and temporary basis to the post of Sub-Divisional Inspector (Post), Pathshala sub-division vide its order dated 15-02-08. In the said order it was specifically mentioned that the arrangement so made to the post of Inspector of Post Offices, Pathshala may be terminated at any time.

*Temporary arrangement*

4.5 That, with regard to the statements made in paragraph 4.8 of the Original Application, the humble answering respondent begs to state that the post of Sub-Divisional Inspector(Post), Pathshala sub-division was fallen vacant on 24-05-08 and for the said post no such applications were invited by the humble answering respondents. So far as the invitations for the vacant post of Inspector of Post Offices, Nalbari (West) Sub-division was concerned, that chapter has already been closed as promotion was already made after due

selection of Sri Malin Ch. Nath. Further the applicant infact never appeared in the examination for the post of Inspector of Post Offices.

4.6 That, with regard to the statements made in paragraphs 4.9 and 4.10 of the Original Application, the humble answering respondent begs to state that although the Respondent no.5, Sri Abdul Khaleque Ahmed was allowed to officiate to the post of Inspector of Post Offices and posted as Sub-Divisional Inspector (Post), Pathsala sub-division to relieve Sri Bipin Ch. Talukdar, however, he could not join in time and for immediate relieve of Sri Bipin Ch. Talukdar, Inspector of Post Offices, the said order dated 15-05-08 was modified vide order dated 23-05-08 and Sri Kumar Ranjan Roy, Inspector of Post Offices, Barpeta was ordered to take over the charge of Pathsala sub-division from Sri Bipin Ch. Talukdar. Sri Kumar Ranjan Roy, then, immediately joined as Inspector of Post Offices, Pathsala sub-division in addition to his own duties. Thereafter, a qualified Inspector of post for the Pathshala sub-division, Sri Nabendu Kaur was appointed on promotion on regular basis vide order dated 25-09-08 and he joined in his posting on 03-10-08.

15-05-08, and regularised appointment  
Copies of the order dated 23-05-08 is annexed letter dated 25/09/08.

herewith and marked as Annexures-A, B and C-Series.

4.7 That, with regard to the statements made in paragraphs 4.11, 4.12 and 4.13 of the Original Application, the humble answering respondent begs to state that as the impugned order dated 15-05-08 was modified vide order dated 23-05-08, hence there is no question of any grievance of the applicant against the Respondent no. 5 as the earlier order dated 15-05-08 was not materialized.

4.8 That, it is submitted that in view of the above, the original application has no merit at all and hence it is liable to be dismissed.

Chowdhury Dikimuk

**VERIFICATION**

I, Sri D.Dihingia, S/o Late Dimbeswar Dihingia, presently working as Superintendent of Post Offices, Nalbari Barpeta Division, Nalbari - 781335, aged about 59 years do hereby verify that the statements made in paragraphs 1, 2, 4, 1, 4, 3, 4, 5 and 4, 7 are true to my knowledge and belief, those made in paragraphs 3(A) to 3(D), 4, 2, 4, 4 and 4, 4 being matters of records of the case are true to my information derived therefrom which I believe to be true and the rests are my humble submission before the Hon'ble Tribunal. I have not suppressed any material fact before the Hon'ble Tribunal,

And I sign this verification on the 28<sup>th</sup> day of November 2008 at Guwahati.

  
सुप्ट. पोस्ट ऑफिस, नालबारी-781335  
पोस्ट मंडल नालबारी-781335  
SUPDT. OF POST OFFICES  
NALBARI-BARPETA DIVISION  
NALBARI-781335

SIGNATURE

# ANNEXURE - A

File in Court on 28/11/08 - 7 -

Court Officer:

## DEPARTMENT OF POSTS: INDIA

Office of the Superintendent of Post Offices, Nalbari Barpeta Division,  
Nalbari-781335.

No. B/A-23/Ch-II

Dated at Nalbari the 15-05-08.

Sri Bipin Ch. Talukdar, a NSO Surplus staff redeployed as IPO, Pathsala (Assam) has been appointed and posted as Inspector of Central Excise, Shillong by the Joint Commissioner (P & V) Central Excise, Shillong vide Joint Commissioner(P&V), Central Excise, Shillong letter No. 11(32)2/ET.11/2081/4160-64 dated 5.3.2008 and CO/GH vide CO's letter No. Staff/1-283/06 dtd 05-05-08 has been directed to relieve Sri Bipin Ch. Talukdar, IPO, Pathsala to take up his new assignment. As such, the following arrangement is made to relieve Sri B. C. Talukdar, IPO, Pathsala with immediate effect.

Sri Abdul Khaleque Ahmed, SPM, Mayanbari SO is promoted on adhoc and temporary basis to the cadre of Inspector of Posts and posted as SDI(P), Pathsala Sub Division, Pathsala vice Sri Bipin Ch. Talukdar transferred.

Understanding is given that the said arrangement in the post of IPOs Pathsala may be terminated at any time without notice or assigning any reason.

( D. Dihingia )

Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Copy to:-

1. The Joint Commissioner (P & V) Central Excise, Shillong w.r.t. his letter No. 11(32)2/ET.11/2081/4160-64 dated 5.3.2008.
2. The Chief PMG, Assam Circle, Guwahati for information with reference to CO's Guwahati letter No. Staff/1-283/06 dtd 05-05-08.
3. Sri Bipin Ch. Talukdar, IPO, Pathsala who will hand over the charge of his Sub Division to Sri Abdul Khaleque Ahmed, SPM, Mayanbari SO after observing all the formalities.
4. Sri Abdul Khaleque Ahmed, SPM, Mayanbari who will take over the charge of Pathsala Sub Division from Sri Bipin Ch. Talukdar after observing all the formalities and report compliance.
- 5-6. The Postmaster, Nalbari/Barpeta HO for information and necessary action. The PM, Barpeta HO will relieve Sri Pasan Ali immediately to relieve Sri Abdul Khaleque Ahmed as ordered earlier.
7. The SDI(P), Pathsala for information.
8. The SPM, Mayanbari SO for information and n/a.
- 9-10. PFs.
11. OC.

Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Certified to be true

M. B.  
28/11/08

ANNEXURE - B

Attention to Sri. Utpal Nath, DPO (Legal)  
Co, Guwahati

File in Court on 28/11/08

DEPARTMENT OF POSTS:INDIA  
Office of the Superintendent of Post Offices Nalbari Barpeta Division

Court Officer.

No. B/A-23/Ch-II

Dated at Nalbari the 23-05-08.

Sri Bipin Ch. Talukdar, a NSO Surplus staff redeployed as IPO, Pathsala (Assam) has been appointed and posted as Inspector of Central Excise, Shillong by the Joint Commissioner (P & V) Central Excise, Shillong vide Joint Commissioner (P&V), Central Excise, Shillong letter No. 11(32)2/ET.11/2081/4160-64 dated 5.3.2008 and CO/GH vide CO's letter No. Staff/1-283/06 dtd 05-05-08 has been directed to relieve Sri Bipin Ch. Talukdar, IPO, Pathsala to take up his new assignment. As such, the following arrangement is made to relieve Sri B. C. Talukdar, IPO, Pathsala with immediate effect.

Sri Kumar Ranjan Roy, IPO, Barpeta is ordered to take over the charge of Pathsala Sub Division from Sri Bipin Ch. Talukdar after observing all the formalities and will look after the works of the Sub Division in addition to his own duties until further order.

Sri Bipin Ch. Talukdar, IPO, Pathsala, on being relieved by Sri Kumar Ranjan Roy, IPO, Barpeta will join his new assignment as ordered by the Joint Commissioner (P & V) Central Excise, Shillong.

This is in partial modification of the order dated 15.05.08.


 (D. Dihingia)

Superintendent of Post Offices

Nalbari Barpeta Division

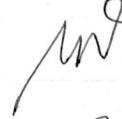
D/J

Copy to:-

1. The Joint Commissioner (P & V) Central Excise, Shillong w.r.t. his letter No. 11(32)2/ET.11/2081/4160-64 dated 5.3.2008.
2. The Chief PMG, Assam Circle, Guwahati for information with reference to CO's Guwahati letter No. Staff/1-283/06 dtd 05-05-08.
3. Sri Bipin Ch. Talukdar, IPO, Pathsala who will hand over the charge of his Sub Division to Sri Kumar Ranjan Roy, IPO, Barpeta after observing all the formalities.
4. Sri Kumar Ranjan Roy, IPO, Barpeta who will take over the charge of Pathsala Sub Division from Sri Bipin Ch. Talukdar after observing all the formalities and report compliance.
- 5-6. The Postmaster, Nalbari/Barpeta HO for information and necessary action.
- 7-8. The SDI(P), Pathsala/Barpeta for information.
9. Sri Abdul Khaleque Ahmed, SPM, Mayanbari SO for information and n/a.
- 10-11. PFs.
12. OC.


 Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335

D/J


 Certified to be true  
M.J.  
28/11/08

29/9/08

1370  
29/9

File in Court o 28/11/08

भारतीय डाक बिभाग  
 Department of Posts :: India  
 कार्यालय मुख्य पोस्टमास्टर जनरल, असम परिमंडल, गुवाहाटी-781 001  
 Office of the Chief Postmaster General, Assam Circle, Guwahati-781 001

Court Officer

No.Staff/3-25/06/Ch-I(L)

Dated at Guwahati the Sep 25, 2008

With the approval of the competent authority and in partial modification of this office memo. No.Staff/3-25/06/Ch-I dated 12.9.2008 and Staff/3-25/06/Ch-I(L) dated 1.9.2008, the following orders are issued with immediate effect.

PART - I

The competent authority is pleased to revise posting order of Sri Nabendu Kar, IPO(Training) and designated SDI(P), Nalbari (West) as follows.

Sl.	Name of the official	Parent Division and designated post	Posted on promotion	Remarks
1	Sri Nabendu Kar	Guwahati(P) Division and SDI(P), Nalbari(West) designated	SDI(P), Pathsala	Against vacant post

PART - II

The competent authority is pleased to revise officiating posting order of Ms. Manjit, surplus qualified official as follows.

Sl.	Name of the official	Present posting on ad-hoc promotion	Revised posting on ad-hoc promotion	Remarks
1	Ms. Manjit	SDI(P), Pathsala	SDI(P), Nalbari (West)	Against vacant post

*2*  
(L. K. Barman)

*2*  
A. P. M. G. ( Staff )

For Chief Postmaster General  
Assam Circle, Guwahati-781001

Copy to :-

1. Officials concerned.
2. The Chief PMG, Delhi Circle, New Delhi.
3. The SSPOs/SPOs, Guwahati/Nalbari.
4. P. F. of the officials.
5. CO's File No.Staff/3-25/06/Ch-I.
6. Office copy.

*2*  
For Chief Postmaster General  
Assam Circle, Guwahati - 781 001

*certified to be true*

*28/11/08*

Court Officer.

DEPARTMENT OF POSTS:INDIA  
Office of the Superintendent of Post Offices, Nalbari Barpeta Division  
Nalbari-781335.

No. B/A-23/Ch-III

Dated at Nalbari the 29-09-2008.

In pursuance of CO/ GH Memo No. Stall/3-25/06/Ch-I(L) dated 25-09-08 the following orders are issued to have immediate effect.

1. Sri Nabendu Kar, SDI(P), Nalbari(West) Sub Division, Nalbari(Designate) is posted as IPOs, Pathsala terminating the arrangement made vide this office letter of even No. dtd 23-05-08.
2. Ms Manjit, SDI(P), Pathsala(Designate) is posted as SDI(P), Nalbari(West) terminating the arrangement made vide this office letter of even No. dtd 07-05-08. This is in partial modification of this office memo of even no. 04.09.08

*D. Dehingia*  
(D. Dehingia)  
Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Copy to:-

1. The Chief PMG, Assam Circle, Guwahati-1 w.r.t. CO's L/No Stall/3-25/06/Ch-1(L) dated 25.09.08 for information.
2. The Chief PMG, Delhi Circle, New Delhi for information.
3. The SSPOs, Guwahati Division for information.
4. The Postmaster Nalbari/ Barpeta/Guwahati University HO for information and necessary action.
5. The IPOs, Barpeta/Pathsala/Nalbari(west) Sub Division for information.
- 6-8. The officials concerned.
9. The Acctt. D/O, Nalbari.
- 9-11. P/Is.
12. OC.

*D. Dehingia*  
Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Certified to be true

*MD*  
28.11.08

एसी०जी०६१  
A.C.G.-61

155  
710

Staff  
File in Court on 28/11/08

भारतीय डाक विभाग  
DEPARTMENT OF POST, INDIA

Court Officer.

(देविए नियम 267, डाक-तार वित्त प्रस्तिका का खण्ड I, द्वितीय संस्करण )

(See Rule 267, Post and Telegraphs Financial Hand Book, Volume F-5  
Second Edition)

चार्ज की बदली पर जार्ज रिपोर्ट और नकदी और टिकटों की रसीद

Charge Report and Receipt for each and satmps, on transfer of charge

प्रलोगित किया जाता है कि

Certified that the charge of the office of  
SDI (P) Pathala

SUB DIVISIONAL INSPECTOR  
OF POST OFFICES  
PATHALA SUB DIVISION  
PATHALA-78132

चर्य ..... (नाम) .....  
was made over by (name) Kiron Ranjan Ray

(नाम) को ..... to (name) Nabendu Kar

स्थान  
at (place) Pathala

तारीख ..... को पूर्वाह्नमें  
अपराह्न

on the (date) 3/10/08 for noon in accordance with 374 and  
after

सं  
No. B/A-23/08 Dated 29/9/08

तारीख  
मार्गदर्शक अधिकारी  
Relieved Officer

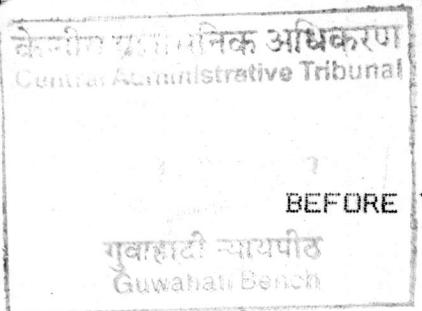
के अनुसार दे दिया ।  
from S. P. N. Nallan  
B.M.O. & D.M.O.

मेरप्राणी अधिकारी  
Relieving Officer  
कृष्णपुरा  
[P.T.O.]

Certified to be

28/11/08

OA (in 245 sets) is filed today by  
Sh. H. K. Das, Advocate on 102 Envelopes.



✓ (Kerala)  
21/6/08

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Title of the case : O.A. No....103.... of 2008

Between

Shri Dilip Kumar Haloi ..... Applicant.

AND

Union of India & ors ..... Respondents.

S Y N O P S I S

The core issue involved in the instant OA relates to the arbitrary action on the part of the official respondents in promoting the respondent No. 5 to the cadre of Inspector of Post Offices. The applicant and the respondent No. 5 applied for officiating promotion to the posts in the cadre of Inspector of Post Offices, invited vide memo No. B/A-23/Ch-II dated 26.02.08. The official respondents with an arbitrary action and malafide exercise of power considered the case of the respondent No. 5 overlooking the seniority position, existence of the earlier transfer order, submission of application after the cut off date etc. and issued the impugned order dated 15.05.08 promoting the respondent No. 5 to the officiating post of SDI(P), Pathsala Sub Division, Pathsala. It is the case of the applicant that he being senior to the respondent No. 5 and fulfilling all the eligibility criterias, ought to have been selected and promoted in the said post. Hence, in the instant OA the applicant has challenged the legality and validity of the impugned order dated 15.05.08 along with the entire selection process which has vitiated due to arbitrary and malafide exercise of power on the part of the official respondents. Hence, this application.

2 JUN 2008  
गुवाहाटी च्यापर्याठ  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
Guwahati Bench

GUWAHATI BENCH.

Title of the case : O.A. No. .... of 2008

Between

Shri Dilip Kumar Haloi ..... Applicant.

AND

Union of India & ors ..... Respondents.

LIST OF DATES

(1) 03.01.1994----- The applicant got his appointment in the post of Postal Assistant.

(2) 24.08.2005----- The applicant got his promotion to the post of Accountant (Annexure- 1).

(3) 21.01.2008----- The existing transfer order of the Respondent No. 5. (Annexure- 3).

(4) 26.02.2008----- The respondents invited applications from the willing officials of PA cadre for filling up the officiating posts in the cadre of Inspector of Post Offices under Nalbari-Barpeta Division. (Annexure- 4).

(5) 10.03.2008----- The applicant submitted his application pursuant to the advertisement dated 26.02.08.

(Annexure- 5).

- 2 1111 2008

(6) 11.03.2008----- The respondent No.4 forwarded the application  
of the applicant to the Superintendent of  
Post Offices, Nalbari-Barpeta Division.

(7) 02.05.2008----- The respondent No. 5 submitted his  
application.

(8) 15.05.2008----- The respondents issued the impugned order  
promoting the respondent No. 5 to the  
officiating post of SDI(P), Pathsala Sub  
Division, Pathsala. (Annexure- 6).

(9) 19.05.2008----- A communication from the respondent No. 4  
pursuant to the representation submitted  
by the applicant stating that the respondent  
no. 4 never received any application from the  
respondent No. 5 for his appointment on  
promotion to the IPO cadre. (Annexure- 7).

(10) 19.05.2008----- Representation submitted by the applicant  
highlighting his grievances. (Annexure- 8).

\*\*\*\*\*

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

- 2 JUN 2008

गुवाहाटी न्यायपीठ  
Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Title of the case : D.A. No. .... 603 .... of 2008

Between

Shri Dilip Kumar Haloi ..... Applicant.

AND

Union of India & ors ..... Respondents.

Sl.No.	I N D E X Particulars	Page No.
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4.	Annexure-2	..... 15 - 20
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7.	Annexure-5	..... 24
8.	Annexure-6	..... 25
9.	Annexure-7	..... 26
10.	Annexure-8	..... 27 - 29

\*\*\*\*\*

Filed by : *[Signature]*

Regn. No.:

File: D:/private/dilip1

Date: 2.6.08

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal

- 2 JUN 2008

गुवाहाटी न्यायपीठ  
Guwahati Bench

Filed by :-  
The Applicant  
through  
Hilip Mr. Das  
Advocate  
2.6.08

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

::GUWAHATI BENCH::

(An application under section 19 of the Central  
Administrative Tribunal Act.1985)

D.A.No. 103... of 2008.

BETWEEN

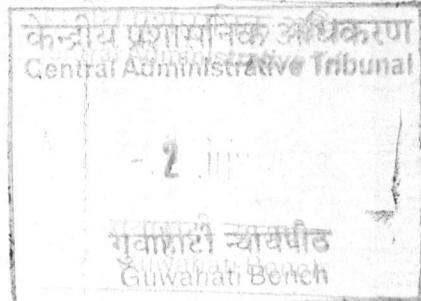
Shri Dilip Kumar Haloi,  
s/o late Nabin Chandra Haloi,  
Accountant, now officiating as  
Assistant Post Master, Accounts,  
Barpeta Head Post Office,  
Barpeta. .... Applicant.

VERSUS

1. Union of India,  
Represented by the Secretary  
to the Govt. of India,  
Ministry of Communication,  
Department of Posts,  
Dak Bhawan, New Delhi.

2. The Chief Post Master General  
Department of Posts,  
Meghdoct Bhawan, Guwahati-1,  
Assam.

Dilip Kumar Haloi.



3. The Superintendent of Post Offices,

Department of Posts,  
Nalbari-Barpeta Division,  
Nalbari-781335.

4. The Post Master,

Barpeta H.O. (HSG-I), Pin- 781301

5. Md. Abdul Khaleq Ahmed,

SPM, Mayanbari S.O. Assam.

..... Respondents.

#### PARTICULARS OF THE APPLICATION

##### 1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION

IS MADE :

This application is directed against the order dated 15.05.08 under memo no. B/A- 23/Ch-II issued by the Superintendent of Post Offices, Nalbari-Barpeta Division, Nalbari.

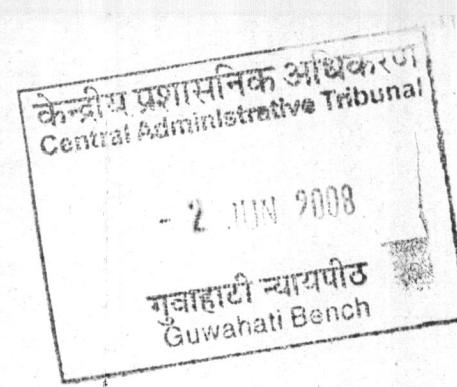
##### 2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under Section 21 of the Central Administrative Tribunal Act.1985.

##### 3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Hon'ble Tribunal.

##### 4. FACTS OF THE CASE:



**4. FACTS OF THE CASE:**

4.1. That the applicant in the present application is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India and the laws framed thereunder.

4.2. That the applicant entered the services under the respondents as Postal Assistant way back in the year 03.01.1994 and by dint of his sincere service he was promoted to the post of Accountant after passing the PO & RMS Accountant Examination in the year 2005 vide order dated 24.08.05 and got his posting as accountant against a vacant post in the Barpeta H.O. The applicant is presently holding the officiating post of Assistant Post Master (A/C's) w.e.f. 23.03.08 in the pay scale of Rs. 4500-125-7000.

A copy of the order dated 24.08.05 is annexed herewith and marked as Annexure-1.

4.3. That the applicant begs to state that the official respondents circulated the gradation list of the officials in PA cadre as on 31.07.06. The said gradation list clearly indicates the fact that the applicant is senior to the respondent No. 5 as applicant's name has been reflected in the serial no. 81 of the said gradation list and on the other hand respondent no. 5 is at serial no. 122.

A copy of the gradation list is annexed herewith and marked as Annexure- 2.

4.4. That the applicant begs to state that the official respondents issued an order vide memo No. B/A-13/Ch-IV dated 21.01.08 pertaining to the transfer and posting of officials in

-4-

21.01.2008

गुवाहाटी न्यायपीठ  
Guwahati Bench

the department. By the aforesaid order the respondent No. 5 was transferred from the post of SPM, Mayanbari SO to SPM, Kalgachia SO. It is stated that till date the order dated 21.01.08 has not been given effect to by the official respondents and the respondent No. 5 who happens to be the blue eyed boy of the official respondents is still serving as SPM, Mayanbari, SO.

A copy of the said transfer order dated 21.01.08 is annexed herewith and marked as Annexure- 3.

4.5. That the respondents vide memo No. B/A-23/Ch-II dated 26.02.08 invited applications from the willing officials of PA cadre for filling up the officiating posts in the cadre of Inspector of Post Offices under Nalbari Barpeta Division. The cut off for submitting applications was 15.03.08 pursuant to the advertisement dated 26.02.08. The Eligibility criterias mentioned in the advertisement is quoted below for ready reference :

"The willing officials must have:

1. Minimum 5 years of continuous service completed in PA cadre.
2. Age limit :- Within 40 years in case of OC and 45 years in case of SC/ST.
3. Ability to ride a bicycle.
4. Satisfactory good record of service.

Application may be submitted in plain paper so as to reach this office on or before 15.03.08."

A copy of the memo no. B/A-23/Ch-II dated 26.02.08 is annexed herewith and marked as Annexure- 4.

— 2 JUN 2008

गुवाहाटी न्यायपीठ  
Guwahati Bench

4.6. That the applicant being an eligible official from the PA cadre and fulfilling all the criterias enshrined in the memo dated 26.02.08 applied for the said officiating post of Inspector of Post Offices in the Nalbari-Barpeta Division through the Postmaster (HSG-I), Barpeta HO (Respondent No. 4) vide his application dated 10.03.2008. The Respondent No. 4 forwarded the application of the applicant to the Superintendent of Post Offices, Nalbari-Barpeta Division on 11.03.08.

A copy of the application dated 10.03.08 is annexed herewith and marked as Annexure- 5.

4.7. That the respondents with a malafide intention and arbitrary exercise of power issued the impugned order dated 15.05.08 vide memo No. B/A-23/Ch-II promoting the respondent No. 5, SPM, Mayanbari SO, who is much junior to the applicant, on adhoc basis to the cadre of Inspector of Post Offices, posting him as SDI(P), Pathsala Sub Division.

A copy of the impugned order dated 15.05.08 vide memo No. B/A-23/Ch-II is annexed herewith and marked as Annexure- 6.

4.8. That the applicant begs to state that he is senior to the respondent No. 5 as per the gradation list circulated by the official respondents. The respondents being well instructed with the seniority position of the applicant in the PA cadre vis-a-vis the respondent No. 5, ought to have promoted the applicant to the cadre of Inspector of Post Offices as officiating SDI(P), Pathsala Sub Division, Pathsala. However, the official respondents resorting to the arbitrary exercise of power with out considering the case of the applicant issued the impugned order

dated 15.05.08 promoting the respondent No. 5 to the post of SDI(P), Pathsala Sub Division, Pathsala.

4.9. That the applicant begs to state that the official respondents during the existence of the earlier transfer order dated 21.01.08 (Annexure- 3) transferring the respondent No.5 from SPM, Mayanbari, SO to SPM, Kalgachiya, SO passed the impugned order dated 15.05.08. It is worthwhile to mention here that neither the transfer order was given effect to nor it was modified and passed the impugned order dated 15.05.08 promoting the respondent No. 5 to the cadre of Inspector of Post Offices.

4.10. That the applicant begs to state that as per the memo dated 26.02.08 the cut off date for submitting the application for promotion to the officiating post in the cadre of Inspector of Post Officer was 15.03.08. However, it has been reliably learnt that the respondent No.5 has never applied for within the period prescribed. It is stated that the office of the Superintendent of Post Offices, Nalbari-Barpeta Division received the application of the respondent no. 5 on 02.05.08 which far beyond the cut off date i.e. 15.03.08 as specified in the advertisement dated 26.02.08. On this score alone the candidature of the respondent No. 5 for promotion to the cadre of Inspector of Post Offices ought to have been rejected and his case should not have come under the zone of consideration. However, the official respondents showing undue favoritism and expressing arbitrary exercise of power considered the case of the respondent No. 4 for promotion to the cadre of Inspector of Post Offices and passed the impugned order of promotion dated 15.05.08 which is not at all sustainable in the eye of law and liable to be interfered with.

4.11. That the applicant begs to state that the applications pursuant to the advertisement dated 26.02.08 needed to be submitted through proper channel i.e. through the Post Master, Barpeta HO (respondent No. 4). The eligibility criterias mentioned in the advertisement has to be verified by the respondent No. 4, as the service book etc. of the candidates have been maintained at the Barpeta H.O. The applicant has submitted his application through the respondent No. 4 and the said respondent No. 4 after verifying all the criterias forwarded the application to the Superintendent of Post Offices, Nalbari-Barpeta Division on 11.03.08. However, the application of the respondent No. 5 neither ever reached the office of the Post Master, Barpeta H.O. (respondent No. 4) nor it has been routed through the respondent No. 4. To that effect the respondent no. 4 issued a communication dated 19.05.08 pursuant to the representation submitted by the applicant, clarifying the fact that he has never received any application from the respondent No. 5 for his appointment on promotion to IPO cadre. It has also been stated by the Post Master, Barpeta H.O that no records pertaining to the respondent No. 5 have been sent to the Superintendent of Post Offices, Nalbari-Barpeta Division. Therefore, the official respondents without going through the service records of the respondent No. 5 and without verifying the fulfillment of the criterias mentioned in the advertisement dated 26.02.08 considered the case of the respondent No. 5 and passed the impugned order dated 15.05.08 promoting the respondent No. 5 to the cadre of Inspector of Post Offices. It is stated that this act of the official respondents towards consideration of the case of respondent No. 5 is nothing but an arbitrary exercise of power with malafide intention and liable to be interfered with by this Hon'ble Tribunal.

— 2 JUN 2008

गुवाहाटी न्यायपीठ  
Guwahati Bench

A copy of the communication dated 19.05.08 by the Post Master (HSG-I), Barpeta H.O. is annexed herewith and marked as Annexure- 7.

4.12. That the applicant highlighting his grievances has preferred representation dated 19.05.08 to the Superintendent of Post Offices, Nalbari-Barpeta Division for review of the impugned order dated 15.05.08 and consider his case for promotion to the cadre of Inspector of Post Offices, Pathsala Sub Division, Pathsala on ad hoc basis. However, same yielded no result in positive and as last resort has come under the protective hands of this Hon'ble Tribunal for redressal of his grievances.

A copy of the representation dated 19.05.08 is annexed herewith and marked as Annexure- 8.

4.13. That in a nutshell the grievance of the applicant as reflected in the instant original application is that the official respondents with an arbitrary action and colourable exercise of power promoted the respondent No. 5 by the impugned order dated 15.05.08 to the cadre of IPO without there being any sanction of law. The official respondents to promote their blue eyed boy i.e. the respondent No. 5, considered his case even after the cut off date of application and without scrutinizing the relevant records towards fulfillment of the criterias specified in the advertisement dated 26.02.08 promoted the respondent No. 5 by the impugned order dated 15.05.08.

It is under the fact situation of the case the applicant prays for an interim order directing the respondents

not to give effect the impugned order dated 15.05.08 during the pendency of the instant original application or to suspend the effect the effect and operation of the impugned order dated 15.05.08.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the action/inaction on the part of the respondents in issuing the impugned order dated 15.05.08 is per se illegal and arbitrary and same is required to be set aside and quashed.

5.2. For that the official respondents being properly instructed with the seniority position should not have considered the candidature of the respondent No. 5 for promotion to the cadre of Inspector of Post Offices, Nalbari-Barpeta Division. The respondents have failed to take into consideration the seniority<sup>2</sup> position of the applicant vis-a-vis the respondent no. 5 in passing the impugned order of promotion dated 15.05.08 which is not sustainable in the eye of law and liable to be set aside and quashed.

5.3. For that the official respondents have failed to take into consideration the existence of the earlier transfer order dated 21.01.08 transferring the respondent No. 5 from SPM, Mayanbari SO to SPM, Kalgachiya SO. The respondents only with the sole purpose to accommodate the respondent No. 5 in the post of SDI(P), Pathsala Sub Division, Pathsala did not give effect to the earlier order of transfer and passed the impugned order dated 15.05.08 which is per se illegal and liable to be interfered with by this Hon'ble by setting aside the impugned order dated 15.05.08.

- 2 JUN 2008

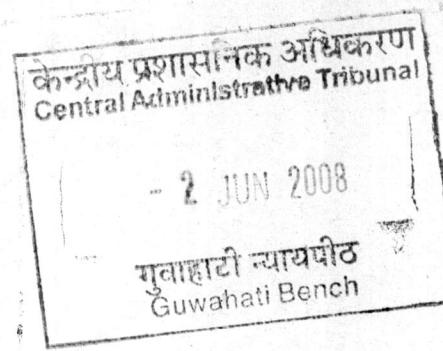
गुवाहाटी न्यायपीठ  
Guwahati Bench

5.4. For that the official respondents expressing arbitrariness in the process of promotion accepted the application of the respondent No. 5 after the cut off date and considered his case for promotion and above all promoted the respondent No. 5 to the cadre of Inspector of Post Offices by the impugned order dated 15.05.08. The respondents have failed to take into consideration the aspect of eligibility of the respondent No. 5 for being considered for promotion pursuant to the advertisement dated 26.02.08 and passed the impugned order dated 15.05.08 which is not at all sustainable and liable to be set aside and quashed.

5.5. For that the official respondents have failed to take into consideration the fact that the respondent No. 5 did not submit his application through proper channel and the respondents without verifying the fulfillment of the eligibility criterias specified in the advertisement considered the case of the respondent No. 5 and promoted him by the impugned order dated 15.05.08. It therefore the entire process of selection is vitiated by arbitrariness and malafide exercise of power and hence is liable to be set aside and quashed.

5.6. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to set aside and quashed.

The applicant craves leave of this Hon'ble Tribunal to advance more grounds both legal and factual at the time of hearing of the case.



6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER

COURT:

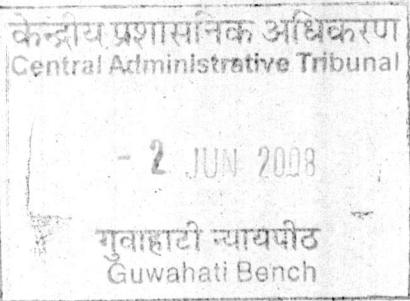
The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

8.1. To set aside and quash the impugned order dated 15.05.08 (Annexure- 6) by setting aside the entire process of selection pursuant to the advertisement dated 26.02.08.

8.2. To direct the respondents to consider the case of the applicant for promotion to the cadre of Inspector of Post Offices in the officiating post of SDI(P), Pathsala Sub Division, Pathsala.



8.3. Cost of the application.

8.4. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicant prays for an interim order directing the respondents for stay of the impugned order dated 15.05.08 and/or not to give effect to the impugned order dated 15.05.08.

10. .....

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 326 041005

2. Date : 31.5.08

3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

- 2 JUNE 2008

गुवाहाटी स्थायपीठ  
Guwahati Bench

VERIFICATION

I, Sri Dilip Kumar Haloi, aged about 35 years, son of late Nabin Chandra Haloi, working as Accountant, Barpeta Head Post Office, now officiating as Asstt. Post Master (Accounts), do hereby solemnly affirm and verify that the statements made in paragraphs 4.8, 4.10, 4.13, ..... are true to my knowledge and those made in paragraphs 4.2, 4.3, 4.4, 4.5, 4.6, 4.7, 4.9, 4.11, 4.12, ..... are matter of records and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

I am the applicant in the instant application and as such well conversent with the facts and circumstances of the case and also competent to sign the verification.

And I sign on this the Verification on this the 1st day of June of 2008.

Dilip K. Haloi

Signature.

Department of Posts :: India  
Office of the Supdt. of Post offices: Nalbari Barpeta Division  
Nalbari-781335.

NO: B/A-21/Ch-III

Date: 24-08-05.

The following orders are issued in the interest of service to have immediate effect.

1. Sri Dilip Kumar Haloi, PA, Pathsala S.O., Coming out successful in P.O. & RMS Acett. Examination, 2005 held on 24-05-05 is transferred and posted as Acett in the post of Acett, Barpeta H.O. against vacant post.
2. Sri Binod Kr. Barman, Oltg Acett Barpeta H.O. on being relieved will join as PA Barpeta H.O.

*Sd/-*

(B. Bairagi)

Supdt. of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Copy to:-

- 1-2. The P.M. Barpeta / Nalbari H.O. for information and necessary action.
3. The SPMc Pathsala SO for information. He will relieve the official on office arrangement immediately.
- 4-5. The Officials concerned.
6. The Acett, D.O. Nalbari.
- 7-8. P.t of the officials.
9. O.c.

*SLNO. 1*

Supdt. of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

**Attested**

*[Signature]*

Advocate.

GRADATION LIST OF OFFICIAL IN PA CADRE

NO OF POST=141  
( As on 31-07-06)

Scale of Pay	: T/S PA	4000-100-6000
	TBOP/LSG	4500-125-7000
	BCR(HSG-II)	5000-150-8000.

Sl.No	Name of official	Comm	Date of birth	Date of entry	DO entry	Office attached in PA cadre
1	2	3	4	5	6	7

1.	Sri Harimal Bhuyan	OC	01-03-47	21-03-66	21-03-66	Sarthebari SO
2.	„ Hiranmoy Kakati	OC	01-11-48	22-08-68	28-08-68	Barpeta HO
3.	„ Dhireswar Kalita	OC	04-07-48	03-02-69	03-02-69	Nalbari HO
4.	„ Jitendra Nath Sarma	OC	01-03-47	12-02-69	12-02-69	Sarupeta S.O.
5.	„ Dinesh Ch. Kakati	OC	01-03-50	22-10-69	12-02-69	Nalbari HO
6.	„ Harish Ch. Sarma	OC	01-01-50	07-01-70	07-01-70	Barpeta HO
7.	„ Hari Ch. Barua	OC	01-03-49	28-01-70	28-01-70	Morowa SO
8.	„ Bhubaneswar Nath	OC	01-03-50	22-12-70	22-12-70	Kazipara SO.
9.	„ Jogendra Nath Das	ST	03-11-50	20-05-72	20-05-72	Bartola SO
10.	„ Dwijendra Nath Talukdar	OC	01-04-51	17-06-72	17-06-72	Tihu SO
11.	„ Debendra Nath Deka	OC	01-09-46	09-05-67	03-04-73	Nalbari HO
12.	„ Santosh Kr. Sarma	OC	01-05-51	07-02-74	07-02-74	Nalbari HO
13.	„ Upen Basumatary	ST	07-03-47	02-09-70	02-09-70	Barpeta Road
14.	„ Phulendra Nath Pathak	SC	01-12-46	16-06-72	16-06-72	Nityananda SO
15.	„ Rajani Kt. Das	SC	01-12-51	15-05-72	15-05-72	Jagra SO
16.	„ Mahesh Das	OC	01-06-51	27-08-71	27-08-71	Baganpara SO
17.	„ Mahesh Ch. Barman	OC	01-03-52	19-05-73	19-05-73	Barpeta HO
18.	„ Lankeswar Baro	ST	01-06-50	21-05-73	21-05-73	Dhanbil SO

**Attested**

*Advocate.*

19., Sejya Kt. Das	SC	01-06-49	12-07-72	12.07.72	Bhella SO
20., Bhapawan Das	OC	01-03-49	20-08-70	20.08.70	Tamulpur SO
21., Khagendra N. Das	ST	01-07-54	29-05-73	29.05.73	Jalahghat SO
22., Damodar Barman	OC	01-03-48	01-04-70	01.04.70	Bongaon SO
23., Sarat Barman	OC	01-08-47	27-07-68	27.07.68	Nalbari HO
24., Karuna Kt. Das	SC	02-07-51	15-08-72	15.08.72	Barama SO.
25., Jitendra Nath Das	OC	21-08-46	11-11-64	20.05.74	Nalbari HO.
26., Bipin Barman	OC	01-04-47	21-03-66	21.03.66	Ghograpar SO
27., Akkas Ali	OC	22-11-50	21-03-72	21.03.72	Pathsala SO
28., S.K. Barman	OC	01-02-49	23-10-69	23.10.69	Nalbari HO
29., Eakin Ali Sikdar	OC	28-09-56	01-03-79	01.03.79	Barpeta HO
30., Ajit Medhi	OC	01-05-50	16-10-73	03.08.79	Nagnijuli SO.
31., Phulendra Nath Gayari	ST	01-03-58	12-04-80	12.04.80	Khatabari SO.
32., Gopal Chanda	OC	01-11-57	15-04-80	15.04.80	Simlaguri SO
33., Khagendra Rabha	ST	29-05-61	12-04-80	12.04.80	Kakilabari Farm SO
34., Chakradhar Gayan	OC	25-12-48	14-01-71	18.06.80	Santi Nagar SO
35., Abdur Rahman I	OC	01-06-47	02-01-74	24.06.80	Kumarikata SO
36., Badan Kalita	OC	01-09-48	13-12-74	04.07.81	Milanpur SO
37., Kalyani Sarma	OC	05-11-55	16-02-81	16.02.81	Depn to Ghy
38., Chandi Kalita	OC	01-10-50	18-10-75	18.10.75	Makhibaha SO
39., Khagendra N Patowary	OC	01-10-52	17-06-78	21.07.82	Banagram SO
40., Anowar Hussain I	OC	01-04-63	02-04-83	02.04.83	Mukalmua SO
41., Madan Ch. Barman	OC	01-02-59	04-04-83	04.04.83	Divl Office

41., Dibakar Barman	OC	01-10-61	20-07-83	20.07.83	Nizdhamdhama SO
42., Bharati Hazarika	SC	11-02-60	26-08-83	26.08.83	Haribhanga SO
43., Karen Ch. Baro	ST	01-02-63	16-11-83	16.11.83	Barpeta HO
44., Binay Kr. Sarma	OC	01-07-63	16-11-83	16.11.83	Depun to CO/GH
45., Bichitra Barman	OC	01-06-64	17-11-83	17.11.83	Tihu SO
46., Bhupan Pathak	SC	01-01-57	18-11-83	18.11.83	Barimakha SO
47., Haricharan Deka	OC	14-12-62	16-12-83	16.12.83	Nalbari HO
48., Basanta Sarma	OC	01-02-61	16-12-83	16.12.83	Gopalbazar SO
49., Anowar Hussain II	OC	10-03-62	17-12-83	17.12.83	Mandia SO
50., Hasmat Ali Sikdar	OC	01-02-64	17-12-83	17.12.83	Sorbhog SO
51., Hiteswar Barman	OC	01-04-63	15-04-85	15.04.85	Nalbari HO
52., Binod Barman	OC	01-01-55	07-08-85	07.08.85	Barpeta HO
53., Ranjit Saikia	OC	01-05-66	25-07-86	25.07.86	Divl office
54., Baloram Das I	OC	01-08-50	31-09-73	13.07.77	Nalbari HO
55., Kiran Kalita	OC	01-10-61	14-10-86	14.10.86	Pathsala SO
56., Baloram Das II	SC	01-08-60	29-01-87	29.01.87	Bidyapur SO
57., Bhaben Basumatary	ST	01-01-63	05-05-87	05.05.87	Divl. Office
58., Rajen Kalita	OC	21-10-60	07-05-87	07.05.87	Bhowanipur SO
59., Azizur Rahman	OC	01-01-59	07-05-87	07-05-87	Kalgachia SO
60., Dhrubajyoti Das	OC	01-01-60	20-05-87	20-05-87	Barpeta HO
61., Babulal Pd. Sah	OC	05-01-55	03.07.82	27-07-87	Barpeta Road
62., Lehit Talukdar	OC	01-01-57	27-04-82	29-06-88	MDG Assam Syntex SO
63., Bhawwan Sarma	OC	01-03-57	29-05-80	12-07-88	Belsor SO

65., Chandra Kt Rajbongshi	OC	01-03-53	24-09-80	18-07-88	Tihu SO
66., Sunanda deka	OC	01-06-51	01-05-74	25-06-89	Nalbari HO
67., Upendra N. Baruah	OC	01-07-60	07-07-80	07-06-89	Bajali College SO
68., Ratan Roy	OC	01-03-68	26-09-89	26-09-89	Divl office.
69., Binod Sarama	OC	01-01-62	06-11-91	06-11-91	Chowkbazar SO
70., Kamal Ramchiary	ST	01-12-63	06-11-91	06-11-91	Doomni SO
71., Nilima Devi	OC	01-02-60	07-11-91	07-11-91	Barpeta HO.
72., Abdur Rahman II	OC	01-06-67	01-07-92	01-07-92	Divl office.
73., Mukut Sarma	OC	04-07-67	03-07-92	03-07-92	Nalbari HO
74., Jaleswar Swargiary	ST	28-03-67	03-07-92	03-07-92	Mussalpur SO
75., Pramode Ch. Das	SC	01-09-52	27-04-82	20-05-93	Tihu SO
76., Hemanta Sarma	OC	01-01-53	23-03-77	02-08-88	Patacharkuchi SO
77., Manmohan Nath	OC	01-04-54	23-01-79	28-07-88	Barpeta Rd
78., Anil Kr. Pathak	OC	01-03-57	04-05-82	04-05-82	Chamata SO
79., Nagendra N. Deka	OC	01-09-50	11-07-78	05-05-90	Kaithalkuchi SO
80., Rahimuddin Ahmed	OC	23-09-73	15-10-93	15-10-93	Barpeta HO
81., Dilip Kr. Haloi	SC	28-12-72	03-01-94	03-01-94	Barpeta HO
82., Dinesh Sing Brahma	ST	29-12-61	31-05-94	31-05-94	Sorbhog SO
83., Bhabendra Kr. Das	ST	13-08-66	21-02-91	12-12-94	Rampur SO
84., Paresh Malakar	SC	01-04-69	21-02-91	12-12-94	Nalbari HO
85., Bipul Kr. Dutta	OC	30-03-70	01-03-95	01-03-95	Nalbari HO
86., Manik Das	OC	31-08-47	18-03-77	03-08-88	Sanekuchi SO
87., Azmat Ali Ahmed	OC	01-03-73	11-07-95	11-07-95	Barpeta Bz SO

38., Nabajit Saad	OC	20-02-72	12-07-95	12-07-95	Barpeta HO
39., Jadav Bhuyan	OC	01-04-49	18-03-77	23-07-88	Kalag SO
90., Ganesh Deori	ST	01-03-70	09-04-96	09-04-96	Divl office
91., Ajit Rajbongshi	OBC	31-01-74	09-04-96	09-04-96	Divl office
92., Garga Ram Medhi	OBC	30-04-72	11-04-96	11-04-96	Barpeta Rd.
93., Bhabesh Barman	OBC	01-03-77	02-07-96	02-07-96	Nalbari HO
94., Rinkumani Dev Sarma	OC	08-12-75	03-07-96	03-07-96	Nalbari HO
95., Prankrishna Sarkar	OC	25-09-49	14-12-74	04-02-81	Baharhat SO
96., Narayan Sarma	OC	01-04-63	30-04-82	30-04-82	Banekuchi SO
97., Binay Choudhury	OC	10-03-76	10-03-97	10-03-97	Nalbari HO
98., Mrinal Misra	OC	21-01-74	10-03-97	10-03-97	Divl office
99., Malin Ch. Nath	OBC	01-10-72	10-03-97	10-03-97	Divl office
100., Munindra Das	OBC	01-03-73	10-03-97	10-03-97	Nalbari HO
101., Bhagirath Das	ST	30-09-73	16-11-98	16-11-98	Divl office
102., Saumendra Sarma	OC	01-04-75	16-11-98	16-11-98	Divl office
103., Rup Talukdar	OC	28-07-71	10-12-94	10-12-94	Divl office
104., Haladhar Pathak	OC	01-03-63	13-05-82	13-05-82	Howly SO
105., K.R. Ray	SC	01-01-72	01-03-95	01-03-95	Chenga SO
106., Babita Das	OBC	01-02-74	24-01-2000	24-01-2000	Epnn to CO
107., Arati Puzari	OC	01-10-59	05-02-2000	05.02.2000	Barpeta HO
108., Kalicharan Das	OC	01-10-61	19-02-96	28.07.2000	Barpeta HO
109., Niranjan Deka	OC	01-06-61	18-10-94	15.07.97	Kanarkuchi SO
110., Nabul Hussain	OC	01-07-49	07-07-78	20.07.88	Barpeta HO

111., Bishoy Kalita	OC	04-03-57	01-10-81	01.10.81	Karia SO
112., Kishor Kr. Talukdar	SC	01-01-71	16-11-93	16.11.93	Dept. To RO
113., Gajendra Barman	OC	01-01-60	18-02-96	21-11-2001	Fambulpur SO
114., Md. Mukhtar Ali	OC	01-03-52	12-12-97	31.11.02	Barpeta HO
115., Md. Pashan Ali	OC	01-08-54	17-12-97	31.11.02	Barpeta HO
116., Nagen Basumatary	ST	31-08-55	22-02-96	31.11.02	Barpeta Bazar SO
117., Abdul Hakim	OC	21-01-76	17-07-03	17.07.03	Barpeta HO
118., Gunindra Pathak	OC	31-12-79	17-07-03	17.07.03	Barpeta HO
119., Krishna Kt. Das	OC	24-12-77	17-07-03	17.07.03	Barpeta HO
120., Mintu Das	OBC	01-06-79	17-07-03	17.07.03	Nalbari HO
121., Phanidhar Medhi	OC	02.07.58	25-04-85	25-04-85	Baghmara BZ.
122., Abdul Khaleque Ahemd	OC	01-11-73	22-12-92	22-12-92	Mayanbari SO <i>F-8-a</i>
123., Gautam Das	SC	01-05-71	05-11-95	05-11-95	Nalbari HO
124., Bijoy Sankar Barman	OC	01-04-80	29-05-04	29-05-04	Nalbari HO
125., Chandan Choudhury	OC	28-02-80	29-05-04	29-05-04	Pathsala SO
126., Dinesh Pathak	SC	01-01-61	31-12-98	01-03-04	Thamna S.O.
127., Dharanidhar Talukdar	OC	01-03-58	26-07-80	01-03-04	Nalbari HO
128., Ramen Barman	OBC	31-01-76	17-08-04	17-08-04	Nalbari HO.
129., Mahendra Talukdar	SC	01-01-61	19-05-82	19-05-82	Divl. Office.
130., Dilip Kr. Deka	OC	08-12-61	01-02-02	05-01-06	Barpeta Road MDG
131., Sushil Kr. Sarma	OC	01-02-59	01-12-98	05-01-05	Barpeta HO

Department of Posts : India  
 Office of the Supdt. of Post offices Nalbari Barpeta Division  
 Nalbari-781335.

NO: B/A-13/Ch-IV

Date: 21-01-08.

The following transfer and posting orders are issued in the interest of services to have immediate effect.

Sl no	Name of Officials	Present place of working	Place where transferred	Remarks
1.	Sri Balu Ram Das-I	PA, Nalbari HO	SPM, Karia SO	Vice Sri Bishay Kalita transferred
2.	Sri Bishay Kalia	SPM, Karia SO	SPM, Sanekuchi SO	Terminating deputation arrangement
3.	Sri Pasan Ali	PA, Barpeta HO	SPM, Mayanbari SO	Vice Sri A. Khaleque Ahmed transferred
4.	Sri Abdul Khaleque Ahmed	SPM, Mayanbari SO	SPM, Kalgachia SO	Vice Sri Azizur Rahman transferred
5.	Sri Azizur Rahman	SPM, Kalgachia SO	PA, Barpeta HO	Vice Sri Anil Ch. Das transferred
6.	Sri Anil Ch. Das	PA, Barpeta HO	SPM, Sarupeta SO	Vice Sri Hemanta Kr. Sarma transferred
7.	Sri Hemanta Kr. Sarma	SPM, Sarupeta SO	SPM, Bajali College SO	Vice Sri Upendra Nath Baruah transferred
8.	Sri Upendra Nath Baruah	SPM, Bajali College SO	SPM, Thamna SO	Vice Sri Dinesh Pathak transferred
9.	Sri Dinesh Pathak	SPM, Thamna SO	SPM, Bhowanipur SO	Vice Sri Rajen Kalita transferred
10.	Sri Rajen Kalita	SPM, Bhowanipur SO	PA, Barpeta HO	Vice Sri Abdul Hakim transferred
11.	Sri Abdul Hakim	PA, Barpeta HO	PA, DO, Nalbari	Vice Sri Madan Ch. Barman transferred
12.	Sri Madan Ch. Barman	PA, DO Nalbari	PA, Nalbari HO	Against vacant post
13.	Sri Ratul Barman	PA, Barpeta HO	PA, Tihu SO	Vice Sri Bichitra Barman transferred

(contd) - - 2

Attested



Advocate.

	Sri Bichitra Barman	PA, Tihu SO	PA, Pathsala SO	Vice Kiran Kalita transferred
15.	Sri Kiran Kalita	PA, Pathsala SO	PA, Nalbari HO	Against vacant post
16.	Sri Niranjan Deka	SPM, Kamarkuchi SO	SPM, Nagrijuli SO	Vice Sri Ajit Ch. Medhi transferred
17.	Sri Ajit Ch. Medhi	SPM, Nagrijuli SO	SPM, Kamarkuchi SO	Vice Sri Niranjan Deka transferred.
18.	Sri Akkas Ali	SPM, Pathsala SO	SPM, Tihu SO	Vice Sri Dwijendra Nath Talukdar transferred.
19.	Sri Dwijendra Nath Talukdar	SPM, Tihu SO	SPM, Tamulpur SO	Vice Sri Bhagaban Das transferred
20.	Sri Bhagaban Das	SPM, Tamulpur SO	SPM, Pathsala SO	Vice Sri Akkas Ali transferred.

N.B. 1. SL No 1, 3, 6, 11, 13, 14 and 18 will be relieved first to effect the chain on office arrangement.

2. SL No 6, 7, 13 will get no TA/TP as the transfers are made at the official's own request.

3. Sri Dilip Deka, SPM, Sanekuchi on deputation on being relieved from Sanekuchi SO will join to his original post.

*Sd/-*  
(D. Dihingia)

Superintendent of Post Offices  
Nalbari Barpeta Division.  
Nalbari-781335.

Copy to:-

1-20. Officials concerned.

21. The PM, Nalbari HO for information and necessary action. He will relieve SL No. 1 immediately and depute one PA to Kamarkuchi SO to relieve Sri Niranjan Deka, SPM, Kamarkuchi SO immediately.

22. The PM, Barpeta HO for information and necessary action. He will relieve SL No. 3, 6, 11 and 13 immediately.

23-35. The SPM, Karia, Sanekuchi, Mayanbari, Kalgachia, Sarupeta, Bajali College, Thamna, Bhowanipur, Tihu, Pathsala, Kamarkuchi, Nagrijuli and Tamulpur SO for information and necessary action. SPM, Pathsala and Tamulpur will relieve on office arrangement.

36. The Acctt. D.O., Nalbari.

37-56. PFs

57. The ASP(HQ), DO, Nalbari.

58. OC.

*jl*  
Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

DEPARTMENT OF POSTS INDIA  
Office of the Superintendent of Post Offices, Nalbari Barpeta Division,  
Nalbari-781335

No. B/A-23/Ch-II

Dated at Nalbari the 26-02-2008.

Applications from willing officials of PA cadre are hereby called for to make officiating arrangement in the cadre of IPOs under Nalbari Barpeta Division.

The willing officials must have:

1. Minimum 5 years of continuous service completed in PA cadre.
2. Age limit :- Within 40 years in case of OC and 45 years in case of SC/ST.
3. Ability to ride a bicycle.
4. Satisfactory good record of service.

Application may be submitted in plain paper so as to reach this office on or before 15-03-2008.

*Sd/-*  
( D. Dihingia )  
Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Copy to-

1. All the PMs/SPMs, Nalbari Barpeta Division. They will please make wide publicity amongst the staff and forward applications.
2. All Branches, D.O., Nalbari for information
3. Notice Board, Nalbari HO/Barpeta HO/Divl. Office, Nalbari.

*N*  
Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Attested

Advocate

To

The Supdt. of Post-offices, Nalbari-Barpeta Division, Nalbari, PIN 781335

Through,

The Postmaster (HSG-), Barpeta HO, PIN 781335

Sub :- Officiating arrangement of IPO's

Ref :- Your letter No B/A-23/Ch-II Dated at Nalbari the 26-02-2008

Sir,-

Having known from your esteemed letter No B/A-23/Ch-II Dated at Nalbari the 26-02-2008, I wish to offer myself as an applicant for the officiating Post of IPO's under Nalbari -Barpeta Division. Necessary credentials in support of the officiating post are submitted below for your kind perusal and favourable orders.

01]	Length of service	:: 14 (Fourteen) years
02]	Age on the Date of application	:: 35 years
03]	Cast and community	:: S/C; Indian
04]	Ability to ride By-Cycle	:: I can ride By-Cycle
05]	Satisfactory good records of service	:: Kindly consult C.R. file
06]	Education Qualification	:: B.Sc.(M)

Should your honour in the circumstances stated above allow me to officiate in the Posts of IPO's, I shall spare no pains to discharge the duties up to the satisfaction of the Department in every sphere.

Hoped my prayer will be considered.

Date :- 10-03-2008

Place :: Barpeta HO

Your faithfully  
Dileep Kumar Haloi,  
(DILIP KUMAR HALOI)  
Asstt. Postmaster (A/Cs) ofig.  
Barpeta Head Office, Barpeta

3  
Attested

Advocate

DM 15/5/08

DEPARTMENT OF POSTS:INDIA  
Office of the Superintendent of Post Offices, Nalbari Barpeta Division,  
Nalbari-781335.

No. B/A-23/Ch-II

Dated at Nalbari the 15-05-08.

Sri Bipin Ch. Talukdar, a NSO Surplus staff redeployed as IPO, Pathsala (Assam) has been appointed and posted as Inspector of Central Excise, Shillong by the Joint Commissioner (P & V) Central Excise, Shillong vide Joint Commissioner(P&V), Central Excise, Shillong letter No. 11(32)2/ET.11/2081/4160-64 dated 5.3.2008 and CO/GEI vide CO's letter No. Staff/1-283/06 dtd 05-05-08 has been directed to relieve Sri Bipin Ch. Talukdar, IPO, Pathsala to take up his new assignment. As such, the following arrangement is made to relieve Sri B. C. Talukdar, IPO, Pathsala with immediate effect.

Sri Abdul Khaleque Ahmed, SPM, Mayanbari SO is promoted on adhoc and temporary basis to the cadre of Inspector of Posts and posted as SDI(P), Pathsala Sub Division, Pathsala vice Sri Bipin Ch. Talukdar transferred.

Understanding is given that the said arrangement in the post of IPOs Pathsala may be terminated at any time without notice or assigning any reason.

*D. Dihingia*  
(D. Dihingia)  
Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Copy to:-

1. The Joint Commissioner (P & V) Central Excise, Shillong w.r.t. his letter No. 11(32)2/ET.11/2081/4150-64 dated 5.3.2008.
2. The Chief PMG, Assam Circle, Guwahati for information with reference to CO's Guwahati letter No. Staff/1-283/06 dtd 05-05-08.
3. Sri Bipin Ch. Talukdar, IPO, Pathsala who will hand over the charge of his Sub Division to Sri Abdul Khaleque Ahmed, SPM, Mayanbari SO after observing all the formalities.
4. Sri Abdul Khaleque Ahmed, SPM, Mayanbari who will take over the charge of Pathsala Sub Division from Sri Bipin Ch. Talukdar after observing all the formalities and report compliance.
- 5-6. The Postmaster, Nalbari/Barpeta HO for information and necessary action. The PM Barpeta HO will relieve Sri Pasan Ali immediately to relieve Sri Abdul Khaleque Ahmed as ordered earlier.
7. The SDI(P), Pathsala for information.
8. The SPM, Mayanbari SO for information and n/a.
- 9-10. PFs.
11. OC.

*DL*  
Superintendent of Post Offices  
Nalbari Barpeta Division  
Nalbari-781335.

Attested

*[Signature]*

Advocate

Department of Posts & Telecom

To

Post Master  
Barpeta HO (H.S.G.T.)  
Pin - 781301

Sri Dip Kumar Haloi  
Officiating ATM Accounts  
Barpeta H.O. 781301

No. A1 / PM / BPE / Misc. Post / 07-02 Dtd Barpeta

the 19.5.02

Subj: Application of Md. Abdur Khaleque Ahmed, SPM, Mayurbhanj S.O. for the Post  
of I.P.O, Pathakola

Ref: your representation Dtd 19.5.02.

To Sir

In response to your representation referred to above this is to write, after verification of this office records, that this office never received any application of Md. Abdur Khaleque Ahmed praying for his appointment or promotion to I.P.O cadre nor any such application had been received through this office. In absence of such application or any written intimation from the Supdt. of Posts Office, Nalbari Barpeta I have not sent any records pertaining to Md. Abdur Khaleque Ahmed to the Supdt. of Posts Office, Nalbari-Barpeta Dn.

However, your application for promotion to I.P.O cadre on officiating adhoc basis has been sent to the Supdt. of Posts Office, Nalbari-Barpeta Dn, Nalbari after doing need file transfer notice No. 6 Dtd 11.3.02 from this office date No. A111-577/008 / 07-02

Thanks for your information.

Yours faithfully,

Post Master  
Barpeta H.O. (H.S.G.T.)

Post Master H.S.G.T.

Attested



Advocate

To,

The Superintendent of Post Offices  
Nalbari, Barpeta Division  
Nalbari, Pin – 781335

Through proper Channel.

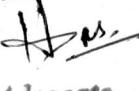
Dated at Barpeta the 19-05-2008

**Sub: Officiating arrangement for the post of Inspector of Post Offices, Pathsala  
Sub- Division.**

Sir,

I beg to approach you with the following few lines regarding the subject in question for favour of your kind consideration and justified action.

- (1) that, I applied for the post of IPO/Nalbari Barpeta Division on officiating arrangement vide my application dated 10-03-2008 as called for by your honour from file no B/A-23/Ch-II dated 26-02-2008. The application was duly forwarded to your office by Postmaster Barpeta Head, Post Office vide letter no. A-I/staff/Misc/Corr dated 11-03-2008.
- (2) that, it is learnt from your memo no B/A-23/Ch-II dated at Nalbari the 15-05-2008 that Shri Abdul Khaleque Ahmed, SPM Mayanbari S.O. has been selected for promotion on adhoc and temporary basis to the cadre of Inspector of posts and posted as Sub-Divisional Inspector (P) in the Pay scale Rs. 5500-175-9000 without application of conscience to my application and my credentials.
- (3) that, I was appointed as PA/Nalbari Barpeta Division on 03-01-2994 and passed the PO & RMS Accountant Examination in the year 2005. I have been working as Accountant, Barpeta HO since 08-11-2005 and now working as Asstt. Postmaster (A/C's) wef 23-03-2008 in the scale of Pay Rs. 4500-125-7000.
- (4) that, I was permitted to appear in the IPO/IRM Examination under Roll No. ASM/IPO-27/99 in the year 1999, under Roll No ASM/IP-74/06 in the year 2006 and under Roll No. ASM/IP-04/2007 in the year 2007. But owing to my illness I could not sit in the examination in the year of ~~2006~~ 2006. As I did not apply for withdraw my candidature in the year 1999 & 2007 it is treated as appeared as per Rule – 5 of P&T manual vol-IV (Establishment).

Attested  
  
Advocate.

- (5) that, in your memo B/A-23/Ch-II dated 26-02-2008 four conditions for posting in the vacant post of IPO/Nalbari Barpeta Division were given. I fulfilled all the four conditions .Most of which has been verified by the concerned DDO for my Service Book. Moreover I am the bonafide employee in the Division beyond doubt.
- (6) that, Shri Abdul Khaleque Ahmed was appointed as PA in Mahur S.O. under Cacher Division and subsequently transferred to Nalbari Barpeta Division and Posted as SPM, Mayanbari so in the time scale post of Pay scale 4000-100-60000 on 28-08-2003.
- (7) that, as per Rule 38 of P & T manual volume IV (Establishment) Shri Abdul Khaleque Ahmed is Junior to me on 28-08-2003. In gradation list for the year 2006 his name is shown at Sl. No. 122 against my Sl. No. 81 in the seniority position. Further as he came as PA according to terms and conditions of Rule 38 he is in no circumstances entitled to any beneficial advantage in this Division for being Junior. As per 38(4) any special privilege to which an official may entitle by virtue of his position in the Gradation list of the unit from which he is transferred will ordinary be forfeited on transfer to New Gradation list.
- (8) that, Shri Abdul Khaleque Ahmed might have appeared in IPO/IRM examination but he lost everything of that very Division after coming to this Division under Rule.38. So, he cannot claim for any beneficial advantage and his seniority cannot be counted in this Division.
- (9) that, it is a matter of regret that, I have been deprived of holding IPO/Pathsala Sub-Division despite my application submitted to your end before 15-03-2008 through proper channel.
- (10) That, Sri Abdul Khaleque Ahmed is purely Temporary Official in this Division whereas I am a permanent official and substantively appointed as Postal Assistant in the scale of Pay Rs. 4000-100-6000 vide your letter no. B/A-30 dated 25-06-2004. It has been assessed that Shri Abdul Khaleque Ahmed has no right to claim any beneficial advantage in this Division in all respects until and unless he could not be treated as senior to me.
- (11) that, Sri Abdul Khaleque Ahmed was previously transfer to Kalgachia so vide your memo no. B/A-13/Ch-IV dated 21-01-2008 as time scale Sub-Postmaster in the scale 4000-100-6000 and that memo was not modified before he was promoted on adhoc & temporary Basis as IPO/Pathsala Sub-Division. This is the absolutely stigma on the part of administration.

Under the circumstances stated above you are requested kindly to review the posting order of IPO/Pathsala Sub-Division and consider my application by accounting all points and allow me to work as IPO/Pathsala Sub-Division on adhoc & temporary basis.

Should your honour be kind enough and consider my case and post me as IPO/Pathsala Sub-Division as officiating arrangement I shall spare no pains to discharge my duty up to the satisfaction of the Department.

Your Faithfully,

Dilip Kumar Haloi

Sri Dilip Kumar Haloi

APM(A/C'S) Officiating

Barpeta, H. O.

Received copy  
application  
S. K. Haloi  
Barpeta 19/5